

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.22/MP/2023

- Subject : Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking issuance of direction(s)/order(s) against PSPCL for payment of outstanding principal amount and applicable late payment surcharge for renewable power supplied during the period from 1.4.2020 to 7.4.2020 under the Power Sale Agreements dated 31.3.2015, 24.11.2017 and 23.3.2018 executed between PSPCL and SECI.
- Date of Hearing : **11.10.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : Punjab State Power Corporation Limited (PSPCL)
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI
Ms. Suparna Srivastava, Advocate, PSPCL
Shri Tushar Mathur, Advocate, PSPCL
Ms. Tejasvita Dhawan, Advocate, PSPCL
Ms. Divya Sharma, Advocate, PSPCL

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, PSPCL, made detailed submissions and concluded their respective arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions on maintainability as well as on merits, if any, within three weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)